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CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Registration (OA)No. 1255 of 1987

N.K Shukla

applicant.

Versus

Union of India and others

Respondents.

Hon'ble D.S.Misra-A.M.

Hon'ble G.S.Sharma,J.M.

(By Hon'ble D.S.Misra)

This is an application under Section 19 of the Administrative Tribunals Act XIII of 1985 challenging the order dated 11.8.1986 passed by the Superintendent of Post Offices Fatehgarh Division, Farrukhabad, terminating the services of the applicant under Rule 6 of the E.D.A (Conduct and Service) Rules, 1964.

2. We have heard learned counsel for the applicant on the point of limitation. In the application for condonation of delay filed by the applicant, it is stated that after the termination of his services <sup>by</sup> by the order dated 11.8.1986, he filed a writ petition in the High Court at Allahabad on 16.9.1986 on the wrong advice of the advocate and the writ petition was rejected on 16.1.1987. It is also contended that the applicant came to know about the fate of his writ petition on 8.12.1987. We are of the opinion that the reasons given for delay in filing this application <sup>and the cause shown for condonation</sup> are not at all satisfactory and hold that the application is highly belated. We accordingly reject the application at the admission stage under Section 21 of the A.T Act, 1985.

Sharma  
A.M. 11.3.88

Sharma  
" 11/3/88  
J.M.